

(2)

Dated: 28.11.94

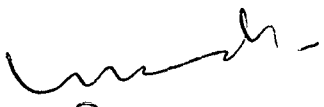
Heard Shri S.P. Saneha, Adv. for applicant.

Material on the record shows that the family of applicant was not indigent ~~per~~ circumstances because, elder son was employed and the widow received retirement benefits.

Application is therefore dismissed summarily.

As 28/11/94
to Applicant (s)
28/11/94

19/1/95


(M. S. Deshpande)
Vice-Chairman